

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 365
(To be answered on the 8th December 2022)**

**PENALTIES ON AIRLINES FOR DISCRIMINATION AGAINST
DIFFERENTLY ABLED PERSONS**

365. SHRI VINOD L. CHAVDA

**Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री**

be pleased to state:-

- (a) whether the Government proposes to impose strict penalties on airlines for violation of guidelines of Directorate General of Civil Aviation (DGCA) and discrimination against passengers with regard to physical, mental disabilities and/or reduced mobility;**
(b) if so, the details thereof; and
(c) if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): DGCA has issued Civil Aviation Requirement (CAR), Section 3-Air Transport, Series M, Part-I titled "Carriage by Air of Persons with Disability and /or Persons with Reduced Mobility" in order to protect the travelers against any form of discrimination and to ensure that all the esteemed travelers receive all possible assistance during their travel.

Any violation of the provisions of the CAR lead to imposition of penalty as per Aircraft Rules, 1937.
